

SECOND FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
AVAIL HOLDING LIMITED

OPERATING IN THE STOCK TRADING ACTIVITIES AT D.B. GUPTA ROAD, DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board
of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP	Avail Holding Limited CIN: L67190DL1985PLC020953 PAN: AACT2844E
2.	Address of the registered office	209, Bhanot Plaza - II, 3, D.B. Gupta Road, New Delhi, New Delhi, Delhi, India, 110055
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	There are no fixed assets as per latest available financial Statement of the Corporate Debtor
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations during 01st April 2023- till 29th January 2024 (i.e. ICD)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at or with:	Details can be obtained by e-mailing at: satyendrasirp@gmail.com; cirp.availholding@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at satyendrasirp@gmail.com; cirp.availholding@gmail.com
10.	Last date for receipt of expression of interest	26.07.2024
11.	Date of issue of provisional list of prospective resolution applicants	05.08.2024
12.	Last date for submission of objections to provisional list	10.08.2024
13.	Date of issue of final list of prospective resolution applicants	20.08.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.08.2024
15.	Last date for submission of resolution plans	24.09.2024
16.	Processe mail id to submit Expression of Interest	cirp.availholding@gmail.com; satyendrasirp@gmail.com;

Date: 10.07.2024

Place: Agra

Satyendra Sharma

Resolution Professional

Avail Holding Limited (Under CIRP)

IBBI Reg No.: IBBI/PA-002/IP-N00737/2018-19/12260

AFA Valid Upto 15.10.2024

Address: M-3, Block No. 51, Anupam Plaza-II, First Floor
Above Axis Bank, Sanjay Place, Agra-282002 Uttar Pradesh, India

E-Mail ID: cirp.availholding@gmail.com; satyendrasirp@gmail.com;

M No.: +91- 9719667691



Satyendra Sharma

द्वितीय फॉर्म-जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
एवेल होल्डिंग लिमिटेड

डी.बी. गुप्ता रोड, दिल्ली में स्टॉक ट्रेडिंग गतिविधियों में संचालित
(दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)
विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण	
1. पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट देनदार का नाम	एवेल होल्डिंग लिमिटेड सीआईएन - L67190DL1985PLC020953 पैन: AAAC2844E
2. पंजीकृत कार्यालय का पता	209, भनोट प्लाजा- II, 3, डी.बी. गुप्ता रोड, नई दिल्ली, नई दिल्ली, दिल्ली, भारत, 110055
3. वेबसाइट का यूआरएल	लागू नहीं
4. उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	कॉर्पोरेट देनदार के नवीनतम उपलब्ध वित्तीय विवरण के अनुसार कोई अचल संपत्ति नहीं है
5. कॉर्पोरेट देनदार के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6. पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	01 अप्रैल 2023 से 29 जनवरी 2024 तक (अर्थात आईसीडी) कोई परिचालन न होने के कारण शून्य
7. कर्मचारियों/वर्कमैन की संख्या	शून्य
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	गोपनीयता वचनबद्धता प्रस्तुत करने पर विवरण ई-मेल satyendrasirp@gmail.com; cirp.availholding@gmail.com द्वारा प्राप्त किया जा सकता है
9. संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरण ई-मेल द्वारा प्राप्त किया जा सकता है: satyendrasirp@gmail.com; cirp.availholding@gmail.com
10. रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	26.07.2024
11. संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	05.08.2024
12. अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	10.08.2024
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	20.08.2024
14. संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	25.08.2024
15. समाधान योजना प्रस्तुत करने की अंतिम तिथि	24.09.2024
16. रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.availholding@gmail.com; satyendrasirp@gmail.com;

दिनांक 10.07.2024

स्थान: आगरा

सत्येंद्र शर्मा

समाधान पेशेवर

एवेल होल्डिंग लिमिटेड (सीआईआरपी के तहत)

आईबीबीआई पंजी. नं. IBBI/IPA-002/IP-N00737/2018-19/12260

एएफए वैधता 15.10.2024 तक

पता: एम-3, ब्लॉक नं. 51, अनुपम प्लाजा-II, प्रथम तल

एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा-282002 उत्तर प्रदेश, भारत

ई-मेल आईडी: cirp.availholding@gmail.com; satyendrasirp@gmail.com;

मो. +91- 9719667691



Satyendra

AMCO INDIA LIMITED
 CIN : L74899DL1987PLC029535
 Regd. Office : 10795, Shop No. GF-7, Jalandhar Road, Raxina Bazaar, Nabi Karam, New Delhi-110055
 Corporate Office : C-53/54, Sector 57, Noida, Uttar Pradesh 201301
 Ph. (Regd. Off.) : 011-23638320; (Corporate Off.) : 0120-4601500
 Email : amco.india@gmail.com; Website: www.amcoindialimited.com

NOTICE TO MEMBERS - REGISTER EMAIL ADDRESS & BANK ACCOUNT DETAILS
 In view of Go-Green initiative taken by the Government of India and in the best interest of members, the Company hereby requests all the members to update their email address & Bank Account details in the record of Company so as to receive all the communications made by the Company well in time and to receive dividend declared by the Company from time to time directly in their respective bank accounts.

The members who have not registered their email address or have not updated their bank account details are requested to update the same with Registrar & Share Transfer Agent (RTA) Depository Participants (DP).

Physical Holding: Send request to the company's Registrar & Share Transfer Agent (RTA) Beetal Financial & Computer Services Private Limited, Beetal House, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi-110062, Ph: 011-29961281-283, 29051061, 26051064, Email: investor@beetalfinancial.com

Demat Holding: Please contact your DP and register your email address & bank account details as per the process advised by your DP.

For Amco India Limited
 Sd/-
 Rajeev Gupta
 Managing Director

Place : Noida, U.P
 Date : 10.07.2024

CLIX HOUSING FINANCE LIMITED
 Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(1)
 Whereas the Authorized Officer of Clix Housing Finance Limited (Clix), a Housing Finance Bank Company under the National Housing Act, having its Registered Office at Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01-Apr-2024, calling upon:

1. MOHD NASIR S/O BUNDI KHAN, 2. MRS. ISRAT JAHAN W/O MOHD NASIR, BOTH RESIDING AT - HOUSE NO.457 GALI NO.9, SHAHED BHAGAT COLONY NORTH DELHI, DELHI-110094, ALSO AT- B-298, GALI NO.7, MUKUND VIHAR 30 FT ROAD, KARAWAL NAGAR NEW DELHI-110094, ALSO AT- A-4, GROUND FLOOR-2, LG FLOOR SIDE RAIL VIHAR, LONI, GHAZIABAD, UTTAR PRADESH, ALSO AT- HOUSE NO.22 KHASRA NO. 606/G NEAR SARKAR SCHOOL, NEW SABHAPUR SABAPUR, DELHI-110094

To repay the amount mentioned in the notice i.e. of Rs. 9,81,465.97/- (Rupees Nine Lakh Eighty One Thousand Four Hundred Sixty Five and paise Ninety Seven Only) dated 28-Mar-2024, along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice. The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 08th day of July 2024.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Clix for an amount of Rs. 9,81,465.97/- (Rupees Nine Lakh Eighty One Thousand Four Hundred Sixty Five and paise Ninety Seven Only) dated 28-Mar-2024, along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:-
 ALL THOSE PIECE AND PARCEL OF ONE KITA RESIDENTIAL PLOT NO. A-4 KHASRA NO. 211 IN FLAT NO. GF 2 GROUND FLOOR (LIG) WITHOUT ROOF RIGHT AREA 31 SQUARE FEET. IS 29.26 SQUARE METERS SITUATED IN RAIL VIHAR HADAST VILLAGE SADULLABAD TEHSIL LONI DISTRICT GHAZIABAD (COMPLETE DETAILS OF WHOSE CONSTRUCTION IS ATTACHED MAP) ABOVE FLAT IS SITUATED AT A DISTANCE OF MORE THAN 200 METERS FROM THE MAIN ROAD, THE SAID FLAT HAS ONE BEDROOM, ONE DRAWING ROOM, ONE KITCHEN AND BATHROOM, AND THE LIVING ROOM IS COMMON.

Date: 08.07.2024, Place: Loni, Ghaziabad
 CLIX HOUSING FINANCE LIMITED

SECOND FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AVAIL HOLDING LIMITED
 OPERATING IN THE STOCK TRADING ACTIVITIES AT D.B. GUPTA ROAD, DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP	Avail Holding Limited CIN: L67190DL1985PLC029053 PAN: AAAC22844E
2. Address of the registered office	209, Bhanot Plaza - II, 3, D.B. Gupta Road, New Delhi, New Delhi, Delhi, India, 110055
3. URL of website	NA
4. Details of place where majority of fixed assets are located	There are no fixed assets as per latest available financial Statement of the Corporate Debtor.
5. Installed capacity of main products/services	NA
6. Quantity and value of main products/services sold in last financial year	NIL because of no operations during 01st April 2023 till 29th January 2024 (i.e. IOD)
7. Number of employees/workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at or with:	Details can be obtained by e-mailing at: sayendrasrp@gmail.com; cirp.availholding@gmail.com upon submission of Confidentiality Undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at sayendrasrp@gmail.com; cirp.availholding@gmail.com
10. Last date for receipt of expression of interest	26.07.2024
11. Date of issue of provisional list of prospective resolution applicants	05.08.2024
12. Last date for submission of objections to provisional list	10.08.2024
13. Date of issue of final list of prospective resolution applicants	20.08.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.08.2024
15. Last date for submission of resolution plans	24.09.2024
16. Process mail id to submit Expression of Interest	cirp.availholding@gmail.com; sayendrasrp@gmail.com;

Date: 10.07.2024
 Place: Aggra
 Sd/-
 Satyendra Sharma
 Resolution Professional
 Avail Holding Limited (Under CIRP)
 IBB/IBA-002/JP-N00737/2018-19/12260
 AFA Valid Upto 15.10.2024
 Address: M-3, Block No. 55, Anapurna Plaza-II, First Floor
 Above Axis Bank, Sanjay Place, Aggra-282002 Uttar Pradesh, India
 E-Mail ID: cirp.availholding@gmail.com; sayendrasrp@gmail.com;
 M No: +91-9719667691

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR IDEA BUILDERS PRIVATE LIMITED OPERATING IN REAL ESTATE AT RAJ NAGAR EXTENSION, GHAZIABAD
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.	Idea Builders Private Limited PAN: AACG4805N CIN: U70109DL2010PTC211224
2. Address of the registered office	C-294, 1st Floor, Nr. Park Vivek Vihar, East Delhi, New Delhi, Delhi, India, 110095
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Khasra No 998, Village Noor Nagar, Raj Nagar Extension, Ghaziabad, Uttar Pradesh
5. Installed capacity of main products/services	NA
6. Quantity and value of main products/services sold in last financial year	NA
7. Number of employees/workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	www.IBB.gov.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code	1. Net Worth Rs. 10 Crore (Individually or with consortium) 2. Turnover Rs. 50 Crore 3. Experience- 5 Years of experience managing housing projects with a demonstrated track record of completing projects of at least 100 units. 4. Sound Financial position criteria: Positive Cash Flow in the past 3 profitable years. 5. Performance Security: Minimum Rs. 1 Crore. Note: The Idea Builders Home Buyers' Association is exempt from the eligibility criteria listed above.
10. Last date for receipt of expression of interest	27th July 2024
11. Date of issue of provisional list of prospective resolution applicants	06th August 2024
12. Last date for submission of objections to provisional list	11th August 2024
13. Date of issue of final list of prospective resolution applicants	21st August 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th August 2024
15. Last date for submission of resolution plans	25th September 2024
16. Process mail id to submit Expression of Interest	Cirp.ideabuildersp@gmail.com

RAKESH BHATIA
 Resolution Professional
 Idea Builders Pvt Ltd
 REGN: IBB/IBA-001/JP-P00978/2017-18/11608
 Registered Address: 123, New Lajpat Rai Market Delhi 110006
 Postal Address 22 Baldev Park Delhi -54
 Date: 09.07.2024
 Place: New Delhi

PosSESSION Notice (For Immovable Property) Rule 8-(1)
 Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IFL HFL" together with all charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for sale or transfer of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rupees)	Date of Demand Notice	Date of Possession
Mr. Ravi Shankar Rai, Ms. Ravi Shankar Rai	All that piece and parcel of: Built Up Third Floor (RHS) with its Roof Rights, Property Bearing No-Rz-16-A/15-D2, Kh No-392 & 393, Area Ad.measuring 540 sq.ft. Vill. Nagal Raya, West Sagapur, New Delhi, India, 110046	Rs.21,72,003/- (Rupees Twenty One Lakh Seventy Two Thousand Three Only)	02-Apr-2024	08-Jul-2024

For further details please contact to Authorised Officer at Branch Office: E-6, 1st Floor, Prashant Vihar (Rohini Sector-14), New Delhi-110085 or Corporate Office: Plot No.98, Phase-VI, Udyog Vihar, Gurgaon, Haryana.
 Place: Delhi, Date: 11-07-2024
 Sd/- Authorised Officer, For IFL Home Finance Ltd.

Notice To Borrower
 Borrower/s :- Mr. Ramvir Singh , Mrs.Rekha (Prospect No. 900611)
 Pursuant to taking possession of the secured asset "Flat No - F1-3, 202 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IFL HFL" together with all charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for sale or transfer of the secured assets.

Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. For further details, Contact IFL HFL toll free no.800 2872 499 from 09.30 hrs to 18.00 hrs between Monday to Friday or write to email:- auction.hfl@gmail.com. Corporate Office: Plot No. 98, Phase-VI, Udyog Vihar, Gurgaon, Haryana-122015.

Sd/- Authorised Officer
 IFL Home Finance Limited (IFL-HFL)
 (Formerly known as India Infoline Housing Finance Ltd.)
 Place: Delhi
 Date: 11th-July-2024

FORM NO. 5 DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
 O. A. No. 1030 OF 2023
 Date: 25/04/2024
M/S SEQUINS (BORROWER) VERSUS M/S SEQUINS & ANR.
 1. M/S SEQUINS (BORROWER) THROUGH ITS PARTNERS, AT D-6, TF-10/10, WAVE SILVER TOWER, SECTOR-18, NOIDA-201301, G. B. NAGAR, U.P.
 In the above noted application, you are required to file reply in paper book form in two sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this tribunal, after serving copy of the same on the Applicant or her counsel / duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 05.11.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

REGISTRAR DEBTS RECOVERY TRIBUNAL, LUCKNOW

SYMBOLIC POSSESSION NOTICE
 Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Demand Notice.

Whereas the borrower has failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice (Rs.)	Name of Branch
1.	Mohammad Tanzeel/ Mohd Amoon/ LBMDB00006458158/ LBMDB00006347519	House Bearing Khosra No.671, Situated at Moja Mainother, Tehsil and District Moradabad, Uttar Pradesh- 244001/ July 08, 2024	Rs. 25,86,142/-	Moradabad
2.	Shahvuj Husain/ Shone Alan/ LBMDB00006344258/ LBMDB00006368338	Khasra No.719, Situated In Gram Mainother, Tehsil and District Moradabad Uttar Pradesh- 244001/ July 08, 2024	Rs. 17,23,184/-	Moradabad
3.	Mohammed Asim/ Najir/ LBMDB00003275504/ LBMDB00005340040	Plot No.58-A, Gata No.151, Ward 03, Village Dheermi, Jabbar Colony Tehsil and Dist Moradabad Uttar Pradesh- 244001/ July 08, 2024	Rs. 15,19,950/-	Moradabad

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 11, 2024
 Place: Moradabad
 Sincerely Authorised Signatory
 For ICICI Bank Ltd.

SHRIRAM FINANCE LIMITED
 CIN No- L65191TN1979PLC008784
 Reg.Off. Shri Tower, Plot No.14A, South Phase, Industrial Estate, Gundy, Chennai - 600032, Tamil Nadu

Admn.Off: Level 2, 6th Floor, Building No.02 Aarum Q, Park, Gen 4/1, TTC, Thane Belapur Road, Gansoli, Navi Mumbai-400710

GOLD LOAN AUCTION NOTICE
 The below mentioned borrowers have issued notices to pay their outstanding amounts towards the Loan against Gold ornaments ("Facility") availed by them from Shriram Finance Ltd (SFL). Since the borrowers have failed to repay their dues under the facility, we will be conducting an auction of the pledged Gold ornaments on 22.07.2024. In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate Legal Proceedings. SFL has the authority to remove any of the following accounts from the auction without prior intimation.

UNO LOAN NUMBER	PARTY NAME	UNO LOAN NUMBER	PARTY NAME
CDRWAPJ2305230001	VINOD KUMAR	CDRWAPJ231180003	YOGESH YADAV
CDRWAPJ2307310002	MUKESH KUMAR	CDRWAPJ231206001	MANOJ KUMAR
CDRWAPJ231090002	AJIT SINGH	CDRWAPJ230706001	CHAMAN
CDRWAPJ231180001	AJAY KUMAR	CDRWAPJ231103001	RAMPAL
CDRWAPJ231120006	SUDHIR	CDRWAPJ231170002	DEEPAK KUMAR
CDRWAPJ230620002	BHIM SINGH	CDRWAPJ231180004	YOGESH YADAV
CDRWAPJ2308310001	DEEKSHA	CDRWAPJ231209004	MANOJ KUMAR
CDRWAPJ231143002	JITENDR DUBEY		

AUCTION WILL BE HELD AT (SCO 118A 1ST FLOOR BRASS MARKET REWARI HARYANA-123401)
 AUCTION TIME: 9 AM TO 4 PM

Please note if the auction does not get completed on the same day due to time limit, then the auction will continue in the subsequent working days on the same Terms and Conditions. If the Customer is deceased, all the conditions pertaining to auction will be applicable to his / her legal heir(s).

For further information, Terms and Conditions and for getting registered to participate in the auction interested buyers may contact - MR. DEEPAK KUMAR SHARMA (972920525) & MR. VINOD RANA (903460506) SFL.

Sd/-
 Shriram Automail India Limited
 Auctioneer
 for Shriram Finance Ltd

Date: 11.07.2024
 Place: REWARI HARYANA

"FORM NO. INC-25A"
 Before the Regional Director, Ministry of Corporate Affairs, New Delhi
 In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/S GREEN INFRA RENEWABLE ENERGY PROJECTS LIMITED having its registered office at Building 7A, Level 5, DLF Cyber City, Gurgaon, DLF CE, Gurgaon, DLF Ce, Haryana-122002, India.

...Applicant Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules of desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th July 2024 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post with his objections supported by an affidavit stating the nature of his interest and grounds of objection to the concerned Regional Director, Ministry of Corporate Affairs, Northern Region, B-2, Wing, 2nd Floor, Pt. Deendayal Antodaya Bhawan, CGO Complex, Lodhi Road, New Delhi-110003, within fourteen days from the date of publication of this notice to the applicant company at its registered office at the address mentioned below. Building 7A, Level 5, DLF Cyber City, Gurgaon, DLF CE, Gurgaon, DLF Ce, Haryana-122002, India. For and on behalf of the Applicant Sd/-

Date: 11.07.2024
 Place: Gurgaon
 K N Sanjeev
 Director
 DIN : 094533416
 Complete address of registered office : Building 7A, Level 5, DLF Cyber City, Gurgaon, DLF CE, Gurgaon, DLF Ce, Haryana-122002, India.

SMFG INDIA CREDIT COMPANY LIMITED
 (Formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (E), Mumbai - 40005

POSSESSION NOTICE (For Immovable Property) Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002
 Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Ground Floor Tower A, B & C and First Floor Tower A, Embassy 247, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai - 400083, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Name of the Borrower/Co-Borrowers/ Guarantors & Loan Account Number	Demand Notice Date & Amount	Description Of Immovable Property / Properties Mortgaged	Date of Possession
1. Muskan Tilin Center	15th March, 2024 Rs. 20,32,639/-	ALL THAT PROPERTY HOUSE BEARING NAGAR NIGAM 43/3 K 380/1 PART OF MIN KHASRA NO.380 SHIV KUNJ MOJA BARBPUR WARD TEHSIL & DISTRICT AGRA-282010. AREA -92.44 GAUJ & 77.28 SQ.METER 26*32 FOOT. BOUNDARIES BOUNDED BY AS UNDER: EAST: RASTA 20 FOOT WEST: SAMITI LAND NORTH: HOUSE OF RAMAN VERMA SOUTH: HOUSE OF THEKДАР	10-07-2024 Symbolic Possession
2. Mohamad Hussain	(Rupees Twenty Lakhs Thirty-Two Thousand Six Hundred and Thirty Nine Only)		
3. Gulnazar Mohammad Hussain Loan Account- 191021010568074			

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Aggra
 Date: 11/07/2024.
 Sd/-, Authorised Officer- SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited)

SHRIRAM FINANCE LIMITED
 CIN No- L65191TN1979PLC008784
 Reg.Off. Shri Tower, Plot No.14A, South Phase, Industrial Estate, Gundy, Chennai - 600032, Tamil Nadu

Admn.Off: Level 2, 6th Floor, Building No.02 Aarum Q, Park, Gen 4/1, TTC, Thane Belapur Road, Gansoli, Navi Mumbai-400710

GOLD LOAN AUCTION NOTICE
 The below mentioned borrowers have issued notices to pay their outstanding amounts towards the Loan against Gold ornaments ("Facility") availed by them from Shriram Finance Ltd (SFL). Since the borrowers have failed to repay their dues under the facility, we will be conducting an auction of the pledged Gold ornaments on 22.07.2024. In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate Legal Proceedings. SFL has the authority to remove any of the following accounts from the auction without prior intimation.

UNO LOAN NUMBER	PARTY NAME	UNO LOAN NUMBER	PARTY NAME
CDRWAPJ2305230001	VINOD KUMAR	CDRWAPJ231180003	YOGESH YADAV
CDRWAPJ2307310002	MUKESH KUMAR	CDRWAPJ231206001	MANOJ KUMAR
CDRWAPJ231090002	AJIT SINGH	CDRWAPJ230706001	CHAMAN
CDRWAPJ231180001	AJAY KUMAR	CDRWAPJ231103001	RAMPAL
CDRWAPJ231120006	SUDHIR	CDRWAPJ231170002	DEEPAK KUMAR
CDRWAPJ230620002	BHIM SINGH	CDRWAPJ231180004	YOGESH YADAV
CDRWAPJ2308310001	DEEKSHA	CDRWAPJ231209004	MANOJ KUMAR
CDRWAPJ231143002	JITENDR DUBEY		

AUCTION WILL BE HELD AT (SCO 118A 1ST FLOOR BRASS MARKET REWARI HARYANA-123401)
 AUCTION TIME: 9 AM TO 4 PM

Please note if the auction does not get completed on the same day due to time limit, then the auction will continue in the subsequent working days on the same Terms and Conditions. If the Customer is deceased, all the conditions pertaining to auction will be applicable to his / her legal heir(s).

For further information, Terms and Conditions and for getting registered to participate in the auction interested buyers may contact - MR. DEEPAK KUMAR SHARMA (972920525) & MR. VINOD RANA (903460506) SFL.

Sd/-
 Shriram Automail India Limited
 Auctioneer
 for Shriram Finance Ltd

Date: 11.07.2024
 Place: REWARI HARYANA

DMI HOUSING FINANCE PRIVATE LIMITED
 Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi - 110002 Tel: +91-11-41204444, Fax: +91-1141204000, Email: rahul.pandey@dmihousingfinance.in, ashish.pandey@dmihousingfinance.in
 www.dmihousingfinance.in

E - AUCTION SALE NOTICE (under SARFESI Act) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale notice for Sale of Immovable Secured Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular, by the Authorized Officer, as mentioned below, that the physical possession of the under mentioned properties mortgaged to DMI HOUSING FINANCE PRIVATE LIMITED (Secured Creditor) had already been taken over under provisions of section 13 (4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Whereas the Secured Creditor acting through its Authorized Officer, in exercise of its powers under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act), will put the below mentioned property to E-Auction for recovery of under mentioned dues and further interest, charges and costs etc. The properties are being sold on "AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities. The under-mentioned properties will be sold by way of "Online E-Auction through website https://www.bankauctions.com Inspection Date & Time: 27/07/2024 at 11:00 AM to 03:00 PM Date & Time of e-Auction: 05/08/2024 at 11:00 AM to 01:00 PM Last Date of submission of Bid/EMD: 31/07/2024 at 04:00 PM

INDIAN OVERSEAS BANK
 Chandausi Branch: 2,Saket Colony, Munif Road, Chandausi

POSSESSION NOTICE (For Immovable property) (Rule 8(1))
 Whereas the undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as mentioned below, calling upon the Borrower / Mortgagee / Guarantor to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notices.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on this 09th day of July of the year 2024.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Overseas Bank, for an amount mentioned in the notice with interest thereon at contractual rates and rests as agreed, and other charges. From the aforesaid date mentioned in the demand notice till date of payment less payments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession as mentioned is repayable with further interest at contractual rates and rates, charges etc, till date of payment. The Borrowers and Mortgagees attention is invited to provisions of Sub-section (8) of the section 13 of the Act, in respect of time available to them, to redeem the secured assets

Sr. No.	Name of Borrower/ Mortgagee & Guarantor with Address	Description of Property	Date of Demand Notice	Date of Possession	Amount as per Possession Notice
1.	Borrower:- Mr. Javed Alam s/o Wakeel Ahmed, H NO-160 Laxman Ganj, Distt Sambhal, Uttar Pradesh, Pin: 244412	All that part and parcel of the property in the name of Mr. Javed Alam s/o Wakeel Ahmed situated at H NO-160 Laxman Ganj, Varanasi, Distt Sambhal, Uttar Pradesh, Pin: 244412 within the registration sub-district Chandausi and District Sambhal. The total Area of the Land as per sale deed is 95.84 sqm bounded by:- On the North by Kachha Rasta 16 th wide, On the South by Plot of Farhat Ali, On the East by Rasta Budaan Road, On the West by Plot of Seller sold to Nasir	04.01.2024	09.07.2024	Rs. 3,01,570.85 as on 05.07.2024 + further Int. & other charges as on 05.07.2024 + further Int. & other charges

Date: 10.07.2024
 Authorised Officer

DMI HOUSING FINANCE PRIVATE LIMITED
 Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi - 110002 Tel: +91-11-41204444, Fax: +91-1141204000, Email: rahul.pandey@dmihousingfinance.in, ashish.pandey@dmihousingfinance.in
 www.dmihousingfinance.in

E - AUCTION SALE NOTICE (under SARFESI Act) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale notice for Sale of Immovable Secured Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of Security Interest (Enforcement) Rules, 2002.

